[22 August, 2000] RAJYA SABHA

of income tax and violation of FERA are pending against he managers of Business India Television international limited company of this Group?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) No, Sir. Air India has however, awarded a contract to M/s. Business India Group for publication of its inflight magazine "Namaskar".

(b) While Air India was aware of the Financial problems being faced by the Business India Group of Publications, the company was not aware of this publishing house having violated various sections of income tax and foreign exchange act at the time of finalising the contract in mid 1999. To ensure that Air India's interests were safeguarded, a revolving advance of US\$ 30,100 was obtained from them.

Development of Civil Aviation in Ninth Plan

3121. PROF. M.M. AGARWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of schemes and programmes for the development of civil aviation plan to be implemented in the country during the Ninth Five Year Plan;

(b) the details of funds granted and utilised under the scheme during the last three years and till date, plan-wise; and

(c) the details of development works to be undertaken with this fund in the country during the current financial year?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (c) Scheme-wise details of the Ninth Plan Outlay; Outlays approved for the Annual Plans 1997-98, 1998-99, 1999-2000, 2000-2001 in respect of various organisations in the Civil Aviation Sector; and expenditure incurred/anticipated there against are given in Annexure. [See Appendix 190, Annexure No. 40].